

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4846
ANSWERED ON:26.08.2010
FICTITIOUS BOOKING OF SEATS BY AIRLINES
Yadav Shri Ranjan Prasad

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether some malpractice of fictitious booking of low fare seats by airlines and travel portals have come to notice of the Government;
- (b) if so, the details thereof;
- (c) whether the Directorate General of Civil Aviation has prepared any draft to stop fictitious booking of low fare of seats by travel portals;
- (d) if so, the details thereof; and
- (e) the time by which these rules will come into force?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a): No, Madam.

(b): Does not arise.

(c) to (e): Directorate General of Civil Aviation (DGCA) has issued regulations to prevent fictitious booking by airlines and travel agents on 31-07-2010. Under relevant regulations, violations due to fictitious bookings and abusive ticketing practice is a punishable offence under Rule 133-A of the Aircraft Rules, 1937. Maximum penalty of six months imprisonment or Rs. 2 Lakhs fine or both can be imposed for violation of the regulations.